

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 128 OF 2018 &
IA NO. 605 OF 2018

Dated: 1st November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Vcarve Solar LLP

...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Shahbaz Hussain
Mr. Fahad Khan for R-2

ORDER

The learned counsel, Mr. Shahbaz Hussain, appearing for the second respondents submitted that, he has received the appeal paper book today and the same is duly acknowledge. Therefore, he prays for four weeks time to enable him to file his reply in this case.

The learned counsel, Mr. Anantha Narain M.G., appearing for the Appellant also prays for four week's time thereafter to file his rejoinder to the reply to be filed by the second respondent.

Submissions made by learned counsel appearing for the appearing parties, as stated supra, are placed on record.

The learned counsel appearing for the second respondents is permitted to file his reply in this case on or before 29.11.2018, after duly serving copy of the same to the learned counsel for the Appellant. Thereafter, learned counsel appearing for the appellant is permitted to file his rejoinder to the reply filed by the second respondent on or before 31.12.2018, after duly serving copy to the learned counsel for the appearing respondent.

List the matter on 14.01.2019, as agreed by the learned counsel for the appearing parties.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member